

IN THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

O.A. No. 197 OF 2021(SZ)

S. Yuvaraj

-Applicant

-Versus-

The District Collector, Erode & 6 others

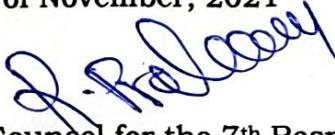
-Respondents.

INDEX

Sl. No.	Date	Description of Documents.	Page No.
01	09.11.2021	Counter Affidavit filed by the 7 th Respondent.	1-6
02	---	Land Classification of industry location from Town and Country Planning Department Website.	7
03	13.07.2015	Building Permission granted by the 6 th Respondent for Construction of Rice Mill	8
04	2015-2021	Tax Receipts issued by the 6 th respondent	9-18
05	30.05.2106	Permission issued by the Electrical Inspectorate	19-19A
06	22.12.2020	Certificate issued by the Metrology Department	20
07	16.06.2020	Certificate issued by the Directorate of Boilers.	21
08	15.03.2018 01.10.2021	License issued by the Fire-Rescue Services	22-23
09	---	Certificate of Registration of issued by the Commercial Tax Department	24-25
10	21.02.2020	FSSAI License issued by the TN Food Safety and Drug Administration Department	26-27
11	---	Plan of actual installation of machinery, and buildings and green cover of the 7 th respondent Industry	28-29

It is certified that all the documents contained in the above typed set of papers are true copies.

Dated at Chennai, this 9th day of November, 2021


Counsel for the 7th Respondent.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE
AT CHENNAI**

Original Application.No. 197 Of 2021(SZ)

BETWEEN

S. Yuvaraj,
S/o. Shanmugam,
No.136, Goundampalayam,
Amman Koil Post, Sivagiri Via,
Erode- 638 109.
Phone No. 99653 85999
Email ID :- Sasindrak483@gmail.com

...Applicant

And

1. The District Collector,
Collectorate,
State Highway 96, Opp. District Court, Palayapalayam,
Erode- 638011
Phone No. 9444167000
E-mail ID :- collrerd@nic.in
2. The Revenue Divisional Officer,
Revenue Divisional Office,
CSI Institution Campus, Chidambaram
Colony, Erode - 638001
Phone No. 0424-2252928
Email ID: rdoerode@gmail.com
3. The Tamil Nadu Pollution Control Board
Rep. By its Chairman,
No. 76, Mount Salai, Guindy, Chennai - 600 032
Ph :- 044 -22353076
Email ID :- tnpcb-chn@gov.in
4. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Plot No. 815, SIDCO Industrial Estate,
Kalyanasundaram Street,
Chennimalai Road, Erode - 638 001
Phone No:- 0424-2271596
Email ID :- deetnpcberd@gmail.com
5. The Deputy Director of Town and Country Planning,
District Town and Country Planning Office,
Chennimalai Road, Erode- 638 009
Ph :- 0424 -2258297

Page No.)

No. of Corrn: 2/11-1

For Valamm Rice Industries

Partner

Email ID :- ddteperode@gmail.com

6. The Executive Officer,
Sivagiri Town Panchayat,
Kodumudi Circle, Erode,
Phone No. 04204-240337
E-mail Id :- sivagiritp@yahoo.com
7. M/s Valam Rice Industries,
Rep by its Partner,
Mr. Sasikumar,
No. 1493/6, Goundampalayam,
Sivagiri Village, Kodumudi Circle,
Erode- 638109
Phone No. 99423 55588
Email ID : Not Known

...Respondents

COUNTER AFFIDAVIT FILED BY THE 7TH RESPONDENT

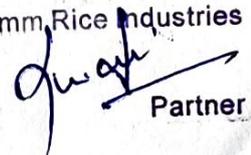
I, Sasikumar, S/o. Chinnusamuy , Hindu aged about 37 years, partner of M/S Valam Rice Industries, bearing No. 1493/6, Goundampalayam, Amman Kovil Post, Sivagiri Village, Kodumudi Taluk, Erode -638109, now temporarily come down to Chennai do hereby solemnly and sincerely state as follows:

1. I submit that I am the partner of the 7th respondent M/s. Valam Rice Industries and as such I am well acquainted with the facts and circumstances of the case.
2. I humbly submit that at the outset I am denying each and every averment made in the Application as false, frivolous, contrary to the facts and unsustainable on both law and on facts. The applicant is put to strict proof of the same to prove all the averments contained in the application except those that are specifically admitted hereunder by me in express terms.
3. I respectfully deny the averments made para 1 of the application that the area is specified as residential and agricultural area. I deny the averments in para 2 of the application that it is primary agriculture area. Sivagiri Town Panchayat area consisting of agriculture as well as industry. Several rice mills are situated within the vicinity of Sivagiri beside several

Page No. 2

No. of Corrn: Nil

For Valamm Rice Industries


Partner

engineering industries. I am denying the averments in para 3 of the application that land was purchased for agriculture activity, for some time did agricultural activity thereafter, set up rice mill as false.

4. I deny the averments in para 4 that, the applicant and other villagers in an around the locality have objected for setting up industries in the mid of agricultural land, industry is causing air and water pollution by emitting toxic smoke from the industry and letting out the waste water from the industry direct to the nearby agricultural lands and in the Village water bodies, the Applicant had approached our industry and requested to refrain from carrying out industrial activities, as false, vague, vexatious and without any proof. The entire averments in the application is without any truth in it and it is imaginary.
5. I vehemently deny the entire averments made in para 5 which states that M/S Valam Rice Industries has not obtained valid permission/consent from the necessary authorities such as Factory plan approval, factory license from the authorities. I also deny the averment stating that we have not obtained NOC from TNPCB before commencing industrial operations and not complying with solid waste Management Rules, 2016. I further deny the averment stated in Para 5 (c) and (d) stating that we have not obtained trade license from Sivagiri Town Panchayat and NOC from Fire services department.
6. I deny all the averments made in para 6 stating that M/S Valam Rice industries is not just operating without legal permit but is also polluting the environment by discharging the effluents and waste directly into the agricultural land which includes the applicant's land. It is further false to state that without installation of proper waste disposal system and prior approval of the Sivagiri Town Panchayat has constructed pipelines and continuously ditching the waste water into rich fertile lands and water bodies. It is further denied that the noxious smoke and dust particles emitted by the my industry in the air affects the health of the Applicant and even to other persons living remotely from the Mill. I deny the averments that dusts emitted from the industry mill are filled like a cover in the agricultural lands situated around it and it thereby affects the cultivation. I deny the averments that the severe air and water pollution

Page No. 3

No. of Corrn: Nil

For Valamm Rice Industries

Partner

has caused serious health issues such as Asthma, Eye irritation, skin diseases, etc., the applicant and his family members are taking medications for respiratory issues which are direct consequences of the air pollution committed by the 7th respondent, the ground water quality deteriorated rendering the nearby lands unfit for agriculture, affects health and sustainability of the future generations, as false and imaginary without any basis.

7. I deny the averments made in para 7 of the application and the applicant is put to strict proof of the same. I deny the averment in para 8 which states that there is no personal dispute between the Applicant and me. It is respectfully submitted that the application is outcome of the personal disputes. With respect to other averments it requires no denial which explains the provisions of constitution and I have never ever violated the same. The grounds raised in para 9 a to d are baseless and unsustainable. The application is barred by limitation and the prayer of the applicant is liable to be dismissed in limini.
8. I respectfully submit that the Applicant is very well aware of the death of my father Mr. Chinnasamy two years before but for obvious reasons best known to him, he has wrongly given my father name instead of my name, hence there was difficulty and hardship in service of notice on our industry. I submit that though our Sivagiri area is surrounded by several rice mills, I have been singled out and targeted by the applicant for the reason best known to him. My industry has been established with modern equipments. Every process in my industry has been made without manual process with all kinds of precautionary pollution control measures. Our industry have never polluted the environment including water, land or air in our area. My industry is fully automated with all kind of pollution control mechanisms.
9. I submit that our area is mixed with industries and agriculture. Our rice mill is situated in Non Planned Area as per the information of the Town and Country Planning Department. During the year 2015 we had applied for building permission with the Sivagiri Town Panchayat to construct the

Page No. 4

No. of Corrn: Nil

For Valamm Rice Industries

Partner

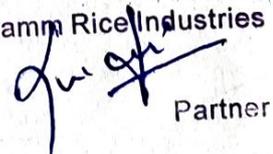
rice mill the same was granted, complying the same we constructed building for rice mill and covered with metal sheets. The Town Panchayat also assessed our industry for payment of taxes. Our partnership concern also registered with the registrar of firms.

10. We had applied for electricity connections and the same was granted after thorough inspection. We have applied for all other statutory authorities and obtained necessary licenses like Legal Metrology department, Fire Safety Department, Inspector of Boilers, Commercial Tax Department. We were also provided with subsidy by department of industries and commerce. We are running the industry without causing any kind of pollution to anybody, no one in the vicinity has complained or raised any objection so far and it is pertinent to note that no body has signed in the representation of the petitioner to support his allegation.
11. I submit that the industry has been categorized as Green Category. Though our industry in form and substance had complied with all the pollution norms, since the consent to operate was not obtained, the pollution control board issued show cause notice. On receipt of the same immediately industry was stopped operation. Application was made to the board seeking consent to operate, inspection was conducted and consent has been granted by the Pollution Control Board on 05.10.2021 on both Water and Air Act.
12. I submit that the industry is fully covered with metal sheets and walls. Dust arrester has been fixed in every process involving dust emission and the dust transmitted to dust room separately constructed. There is no emission of dust in the air, it is fully arrested in multiple process. In the same way for processing paddy we are using the multiple stage effluent treatment plants by constructing tanks for cleaning and other process. There is no chemical content in the waste water and it is also being treated in the respective tanks provided. Water quality in our industry area is good which proved by test analysis. Hence there is no air or water pollution as alleged by the applicant in the application. The boiler chimney also has been set up complying with the pollution control norms. I submit that we have also provided green cover surrounding our rice mill.

Page No. 5

No. of Corrnrs: Nil ✓

For Valamm Rice Industries


Partner

The application has been filed with personal enmity with baseless allegations without any kind of truth in it.

Hence it is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss this Original Application as devoid of merits and thus render justice.

VERIFICATION

I, C.Sasikumar S/o. Chinnasamy Partner M/S Valam Rice Industries/7th respondent do hereby verify that the contents of above paragraphs 1 to 12 above believed to be true on my legal advice and that I have not suppressed any material fact.

Verified at Chennai on this 9th day November 2021.

For Valamm Rice Industries

7th respondent Partner

Before:-

U. Azarudin
27/11/2018
29, Park Complex
Mooker Nallamur St
Chennai - 01.

Page No. 6

No. of Corrn: Nil



Directorate of Town and Country Planning
நகர் ஊரமைப்பு இயக்ககம்



7

▶ Query Permissible Development by Village Survey Number ▶

Logout

Land Use Type

District	Erode	Taluk	Erode	Revenue Village	Sivakiri
Width of the Road	0.00 Metres	Plot Extent	0.00 Sq.M	Plot Width / Frontage	0.00 Metres
Survey Number	1493 / 6				

Survey Number is in Non Planned Area

Select Land Type

Permissible Development in Village Survey Number - 1493 / 6

Disclaimer

7

சிவகிரி பேரூராட்சி செயல்அலுவலரின் நடவடிக்கைகள்
முன்னிலை : திரு. ராகு. கரேஷ்

க.உ.எண் : 5 /2015 - 2016

நாள் : 13 .07.2015

பொருள் : கட்டிட உரிமம் - சிவகிரி பேரூராட்சி - வார்டு எண்.6 கவுண்டம்பாளையம் நிலஅளவை ரீ.ச.எண்.1493/6ல் திரு. பி. சின்னுசாமி த/பெ. பழனிச்சாமி கவுண்டர் (லேட்) என்பவர் புதிதாக கட்டப்பட உள்ள சிமெண்ட் சீட் அரிசி ஆலை கட்டிடம் கட்ட - அங்கீகாரம் வழங்கி - உத்தரவிடப்படுகிறது.

பார்வை : திரு. பி. சின்னுசாமி த/பெ. பழனிச்சாமி கவுண்டர் (லேட்), கவுண்டம்பாளையம், சிவகிரி என்பவரின் விண்ணப்பம் நாள்.09.06.2015.

உத்தரவு :

இத்துடன் இணைக்கப்பட்டுள்ள வரைபடத்தின் படி வார்டு எண்.6 கவுண்டம்பாளையம் நிலஅளவை ரீ.ச.எண்.1493/6ல் கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு புதிதாக கட்டப்பட உள்ள சிமெண்ட் சீட் அரிசி ஆலை கட்டிடம் கட்ட அங்கீகாரம் வழங்கப்படுகிறது.

1)	இந்த அனுமதி மூன்று வருட காலத்திற்கு அதாவது 13.07.2015 முதல் 12-07-2018 வரை அமுலில் இருக்கும்.
2)	பேரூராட்சி நிலத்தில் அல்லது தெருவில் எவ்விதமான ஆக்கிரமிப்பும் செய்யக்கூடாது.
3)	தெருவை அனுசரித்து கட்டிடத்திற்கு முன் விடப்பட வேண்டிய 4 அடி காலியிடத்தில் படிகள் தவிர வேறு எவ்விதமான கட்டிடமும் கட்டக்கூடாது.
4)	கட்டிடத்திற்கு அனுமதி பெற்ற இடத்தில் மேற்படி கட்டிடம் கட்டுவதற்கு மண் எடுக்கக்கூடாது.
5)	அங்கீகாரம் செய்யப்பட்ட வரைபடத்திற்கு எவ்வித மாறுதல்களும் இல்லாமல் கட்டிடம் கட்டவேண்டும். மாறுதல் செய்வதாக இருந்தால் முன்கூட்டியே அனுமதி பெற்றுக்கொள்ள வேண்டும்.
6)	கொடுக்கப்பட்ட தவணைக்குள் கட்டிடம் கட்டி முடிக்கப்படவில்லையானால் அதற்கு 30 நாட்களுக்கு முன்தாகவே மனுக்கொடுத்து நிர்ணயிக்கப்பட்டுள்ள கட்டணம் செலுத்தி அனுமதி காலவரம்பை நீடித்துக்கொள்ள வேண்டும்.
7)	கட்டிட வேலை நடக்குமிடத்தில் அங்கீகரிக்கப்பட்ட வரைபடத்தின் நகல் வைக்கப்படுவதுடன் பேரூராட்சி உத்தியோகஸ்தர்கள் பார்வைக்கு வேண்டும் போது காண்பிக்க வேண்டும்.
8)	கக்கூஸ், சாக்கடை தொட்டி முதலியன சுகாதார முறைப்படி தளம் போடப்பட வேண்டும். எளிதாக சுத்தம் செய்ய மார்க்கம் உள்ளதாகவும் இருக்க வேண்டும்.
9)	தமிழ்நாடு சுகாதார சட்டப்பிரிவுகள் 26 மற்றும் 33 வது பிரிவுகளின் படி அத்தாட்சி பெறாமல் மேற்படி கட்டிடத்தில் குடியேறவோ குடி வைக்கவோ கூடாது.
10)	கட்டிடம் முடிந்த அல்லது குடியேறிய 15 நாட்களுக்குள் அது பற்றிய விபரம் செயல்அலுவலர் அவர்களுக்கு தெரியப்படுத்துவதுடன் கட்டிடத்தின் முடிவான வரைபடம் ஒன்றும் அனுப்பி வைக்க வேண்டும்.
11)	தற்போது செலுத்தப்பட்ட தொகை பின்பு குறைவு எனத்தெரியவந்தால் உடன் செலுத்தப்பட வேண்டும்.
12)	கட்டிடத்தை சுற்றிலும் 5 அடி விட்டு கட்டிடம் கட்டப்பட வேண்டும்.
13)	தவறான தகவல் கொடுத்து கட்டிட அனுமதி பெற்றது தெரியவந்தால் செயல்அலுவலர் மேற்படி கட்டிட உரிமத்தை ரத்து செய்ய உரிமை உண்டு.
14)	புதியதாக கட்டப்படும் கட்டிடத்தில் அருகில் மழைநீர் சேமிப்பு தொட்டி கண்டிப்பாக கட்டப்பட வேண்டும்.
15)	மழைநீர் சேமிப்பு தொட்டி அமைக்கப்பட்டு அதன் புகைப்பட நகலுடன் சொத்து வரிவிதிப்பு செய்து கொள்ள விண்ணப்பிக்க வேண்டும்.

பெறுதல் :

திரு. பி. சின்னுசாமி,
த/பெ. பழனிச்சாமி கவுண்டர் (லேட்),
கவுண்டம்பாளையம்,
சிவகிரி.

செயல்அலுவலர்,
சிவகிரி பேரூராட்சி,
ஈரோடு மாவட்டம்.



குடிநீரை வீணாக்காதீர், சிக்கனமாக பயன்படுத்துவீர்.

9

சிவகிரி பேரூராட்சி ஈ ரோடு மாவட்டம்

தொழில்வரி ரசீது

அசல்

வரிவிதிப்பு எண் : 494
நிறுவனத்தின் பெயர் : வளம் அரிசி ஆலை
வரிவிதிப்பாளரின் பெயர் : வளம் அரிசி ஆலை
பதவி :
விலாசம் :
செலுத்துவோரின் பெயர் : கவுண்டம்பாளையம்
சி.சசிக்குமார்வளம் அரிசி ஆலை

பற்றுச் சீட்டு எண் : 6875
நாள் : 17/03/2021 11:22:53AM
பணம் விவரம் : மின்னணு பரிவர்த்தனை
வார்டு எண் : IOB SIVAGII -04
வசூலிக்கும் இடம் : 06

வரி விவரம்	வரி விதிப்பு காலம்	நிலுவை	நடப்பு	மொத்தம்
தொழில்வரி	2020-2021(ஏப்ரல் - மார்ச்)		2,500.00	2,500.00
			மொத்தம்	2,500.00



ரூபாய் : இரண்டு ஆயிரத்து ஐநூறு மட்டும்

Admin
வரி வசூலிப்பவர்
செயல் அலுவலர்
சிவகிரி பேரூராட்சி

Payment Subject To Realization

குடிநீரை வீணாக்காதீர், சிக்கனமாகப் பயன்படுத்துவீர்.

சிவகிரி பேரூராட்சி ஈ ரோடு மாவட்டம்

சொத்துவரி ரசீது

அசல்

வரிவிதிப்பு எண் : 1312
 வரிவிதிக்கப்பட்டவரின் பெயர் : U. சின்னசாமி
 விலாசம் : வளம் அரிசி ஆலை
 : 18/128, 18A, 18B, 18C,
 கவுண்டம்பாளையம்
 செலுத்துவோரின் பெயர் : சி.சசிக்குமார்வளம் அரிசி ஆலை
 வசூலிக்கும் இடம் :

பற்றுச் சீட்டு எண் : 36390
 நாள் : 17/03/2021 11:07:51AM
 பணம் விவரம் : மின்னணு பரிவர்த்தனை
 IOB SIVAGIRI -01
 வார்டு எண் : 06

வரி விவரம்	வரி விதிப்பு காலம்	நிலுவை	நடப்பு	மொத்தம்	குறிப்பு
சொத்துவரி	2020-2021(ஏப்ரல் - மார்ச்)		2,514.00	2,514.00	தமிழ்நாடு நகராட்சிகளின் சட்டம் 13-வது பிரிவின்படி சொத்துவரி அரையாண்டு ஆரம்பித்த 60 நாட்களுக்குள் அதாவது முதல் அரையாண்டு வரி மே 31-ம் தேதிக்கு முன்னரும் இரண்டாவது அரையாண்டு வரி நவம்பர் 30-ம் தேதிக்கு முன்னரும் செலுத்தப்பட வேண்டும்.
				மொத்தம்	2,514.00
 <p>* 7 1 3 5 1 3 1 2 3 6 3 9 0 1 7 0 3 2 0 2 1 P *</p>					
<p>ரூபாய் : இரண்டு ஆயிரத்து ஐந்துநூற்று பதினான்கு மட்டும்</p> <p style="text-align: right;">Admin வரி வசூலிப்பவர் 17-03-2021</p> <p style="text-align: right;">செயல் அலுவலர் சிவகிரி பேரூராட்சி</p>					

குடிநீரை வீணாக்காதீர், சிக்கனமாக பயன்படுத்துவீர்.

சிவகிரி பேரூராட்சி ஈ ரோடு மாவட்டம்
திடக்கழிவு / சேவை கட்டணம் ரசீது

அசல்

வரிவிதிப்பு எண் : 114
வரிவிதிக்கப்பட்டவரின் பெயர் : ப. சின்னசாமி, வளம் அரிசி ஆலை
விலாசம் : கவுண்டம்பாளையம்
செலுத்துவோரின் பெயர் : சி.சசிக்குமார் வளம் அரிசி ஆலை
வசூலிக்கும் இடம் :
பற்றுச் சீட்டு எண் : 774
நாள் : 17/03/2021 11:26:03AM
பணம் விவரம் : மின்னணு பரிவர்த்தனை IOB SIVAGIRI -05
வார்டு எண் : 06

வரி விவரம்	வரி விதிப்பு காலம்	நிலுவை	நடப்பு	மொத்தம்	குறிப்பு
திடக்கழிவு/சேவை கட்டணம்	2020-2021(ஏப்ரல்-மார்ச்)		1800.00	1800.00	
			மொத்தம்	1,800.00	
 <p>* 7 1 3 3 1 1 4 7 7 4 1 7 0 3 2 0 2 1 P *</p>					
ரூபாய் : ஒரு ஆயிரத்து எட்டுநூறு மட்டும்			Admin		
			 வரிவசூலிப்பவர் செயல் அலுவலர் சிவகிரி பேரூராட்சி		

குடிநீரை வீணாக்காதீர், சிக்கனமாகப் படுத்துவீர்.

சிவகிரி பேரூராட்சி ஈ ரோடு மாவட்டம்
திடக்கழிவு / சேவை கட்டணம் ரசீது

அசல்

வரிவிதிப்பு எண் : 114
வரிவிதிக்கப்பட்டவரின் பெயர் : ப. சின்னசாமி, வளம் அரிசி ஆலை
விலாசம் : கவுண்டம்பாளையம்
செலுத்துவோரின் பெயர் : ப. சின்னசாமி, வளம் அரிசி ஆலை
வசூலிக்கும் இடம் :

பற்றுச் சீட்டு எண் : 284
நாள் : 31/03/2020 4:05:35PM
பணம் விவரம் : காசோலை
SBI KANDSAMY
PALAYAM -908514
வார்டு எண் : 06

வரி விவரம்	வரி விதிப்பு காலம்	நிலுவை	நடப்பு	மொத்தம்	குறிப்பு
திடக்கழிவு/சேவை கட்டணம்	2019-2020(ஏப்ரல்-மார்ச்)		1800.00	1800.00	
				மொத்தம்	1,800.00
 <p>* 7 1 3 5 1 1 4 2 8 4 3 1 0 3 2 0 2 0 P *</p>					
<p>ரூபாய் : ஒரு ஆயிரத்து எட்டுநூறு மட்டும்</p> <p>Admin வரி வசூலிப்பவர் செயல் அலுவலர் சிவகிரி பேரூராட்சி</p>					

செயல்பாட்டு வரலாறு, சமீபத்தில் பரணிடப்பட்டது.

சிவகிரி பேரூராட்சி ஈ ரோடு மாவட்டம்

தொழில்வரி ரசீது

அசல்

வரிவிதிப்பு எண் : 583
 நிறுவனத்தின் பெயர் : வளம் அரிசி ஆலை
 வரிவிதிப்பாளரின் பெயர் : வளம் அரிசி ஆலை
 பதவி :
 விலாசம் :
 கவுண்டம்பாளையம்
 செலுத்துவோரின் பெயர் : வளம் அரிசி ஆலை

பற்றுச் சீட்டு எண் : 7045
 நாள் : 31/03/2020 4:09:45PM
 பணம் விவரம் : காசோலை
 வார்டு எண் : 06
 வசூலிக்கும் இடம் : SBI KANDSAMY PALAYAM -9

வரி விவரம்	வரி விதிப்பு காலம்	நிலுவை	நடப்பு	மொத்தம்
தொழில்வரி	2019-2020(ஏப்ரல் - மார்ச்)		2,500.00	2,500.00
			மொத்தம்	2,500.00
 <p>* 7 1 3 5 8 3 7 0 4 5 3 1 0 3 2 0 2 0 P R *</p>				
<p>ரூபாய் : இரண்டு ஆயிரத்து ஐநூறு மட்டும்</p>			<p>Senthilkumar</p> <p>வரி வசூலிப்பவர்</p>	<p>செயல் அலுவலர்</p> <p>சிவகிரி பேரூராட்சி</p>

செயல்பாட்டு விவரம், சமீபத்தில் பரப்புவதற்காக.

சிவகிரி பேரூராட்சி ரோடு மாவட்டம்

வரிவிதிப்பு எண் : 1312

சொத்துவரி ரசீது

அசல்

பழைய வரிவிதிப்பு எண் : 5599

வரிவிதிக்கப்பட்டவரின் பெயர் : U. சின்னசாமி

விலாசம்

வளம் அரிசி ஆலை
18/128, 18A, 18B, 18C,
கவுண்டம்பாளையம்

செலுத்துவோரின் பெயர் : U. சின்னசாமிவளம் அரிசி ஆலை

வசூலிக்கும் இடம் :

பற்றுச் சீட்டு எண் : 33426

நாள் : 31/03/2020 3:51:08PM

பணம் விவரம் : காசோலை

SBI KANDSAMY

PALAYAM -908509

வார்டு எண் : 06

வரி விவரம்	வரி விதிப்பு காலம்	நிலுவை	நடப்பு	மொத்தம்	குறிப்பு
சொத்துவரி	2019-2020(ஏப்ரல் - மார்ச்)		2,794.00	2,794.00	தமிழ்நாடு நகராட்சிகளின் மட்டம் 13-வது பிரிவின்படி சொத்துவரி அரையாண்டு ஆரம்பித்த 60 நாட்களுக்குள் அதாவது முதல் அரையாண்டு வரி மே 31-ம் தேதிக்கு முன்னரும் இரண்டாவது அரையாண்டு வரி நவம்பர் 30-ம் தேதிக்கு முன்னரும் செலுத்த வேண்டும்.
				மொத்தம்	2,794.00
<p>ரூபாய் : இரண்டு ஆயிரத்து எழுநூற்று தொண்ணூற்று நான்கு மட்டும்</p> <p style="text-align: right;">Senthilkumar வரி வசூலிப்பவர் 2020</p> <p style="text-align: right;">செயல் அலுவலர் சிவகிரி பேரூராட்சி</p>					

குடிநீரை வீணாக்காதீர், சிக்கனமாக பயன்படுத்துவீர்.

சிவகிரி பேரூராட்சி ஈ ரோடு மாவட்டம்

சொத்துவரி ரசீது

அசல்

வரிவிதிப்பு எண் : 5599
 வரிவிதிக்கப்பட்டவரின் பெயர் : ப. சின்னசாமி
 விலாசம் : வளம் அரிசி ஆலை
 : 18/128, 18A, 18B, 18C,
 கவுண்டம்பாளையம்
 செலுத்துவோரின் பெயர் : ப. சின்னசாமிவளம் அரிசி ஆலை
 வசூலிக்கும் இடம் :

பற்றுச் சீட்டு எண் : 20756
 நாள் : 05/12/2017 3:43:25PM
 பணம் விவரம் : ரொக்கம்
 வார்டு எண் : 06

வரி விவரம்	வரி விதிப்பு காலம்	நிலுவை	நடப்பு	மொத்தம்	குறிப்பு
சொத்துவரி	2017-2018(ஏப்ரல் - மார்ச்)		2,794.00	2,794.00	தமிழ்நாடு நகராட்சிகளின் சட்டம் 13-வது பிரிவின்படி சொத்துவரி அரையாண்டு ஆரம்பித்த 60 நாட்களுக்குள் அதாவது முதல் அரையாண்டு வரி மே 31-ம் தேதிக்கு முன்னரும் இரண்டாவது அரையாண்டு வரி நவம்பர் 30-ம் தேதிக்கு முன்னரும் செலுத்தப்பட வேண்டும்.
				மொத்தம்	2,794.00
<p>ரூபாய் : இரண்டு ஆயிரத்து எழுநூற்று தொண்ணூற்று நான்கு மட்டும்</p> <p>T. Eswaramoorthi வரி வசூலிப்பவர் செயல் அலுவலர் சிவகிரி பேரூராட்சி</p>					



குடிநீரை வீணாக்காதீர், சிக்கனமாக பயன்படுத்துவீர்.

சிவகிரி பேரூராட்சி ஈ ரோடு மாவட்டம்

தொழில்வரி ரசீது

அசல்

வரிவிதிப்பு எண் : 397

நிறுவனத்தின் பெயர் : வளம் அரிசி ஆலை

வரிவிதிப்பாளரின் பெயர் : வளம் அரிசி ஆலை

பதவி :

விலாசம் :

கவுண்டம்பாளையம்

செலுத்துவோரின் பெயர் : வளம் அரிசி ஆலை

பற்றுச் சீட்டு எண் : 3610

நாள் : 05/12/2017 4:18:38PM

பணம் விவரம் : ரொக்கம்

வார்டு எண் : 06

வசூலிக்கும் இடம் :

வரி விவரம்	வரி விதிப்பு காலம்	நிலுவை	நடப்பு	மொத்தம்
தொழில்வரி	2017-2018(ஏப்ரல் - மார்ச்)		2,460.00	2,460.00
			மொத்தம்	2,460.00
<p>குடும்பம் : இரண்டு ஆயிரத்து நானூற்று அறுபது மட்டும்</p> <p>T. Eswaramoorthi வரி வசூலிப்பவர் செயல் அலுவலர் சிவகிரி பேரூராட்சி</p>				

குடிநீரை வீணாக்காதீர், சிக்கனமாக பயன்படுத்துவீர்.

சிவகிரி பேரூராட்சி ஈ ரோடு மாவட்டம்

சொத்துவரி ரசீது

அசல்

வரிவிதிப்பு எண் : 5599
 வரிவிதிக்கப்பட்டவரின் பெயர் : U சின்னசாமி
 விவரம் : வளம் அரிசி ஆலை
 : 18/128, 18A, 18B, 18C,
 கவுண்டம்பாளையம்
 செலுத்துவோரின் பெயர் : U சின்னசாமிவளம் அரிசி ஆலை
 வசூலிக்கும் இடம் :

பற்றுச் சீட்டு எண் : 9705
 நாள் : 24/06/2016 11:33:44AM
 பணம் விவரம் : ரொக்கம்
 வார்டு எண் : 06

வரி விவரம்	வரி விதிப்பு காலம்	நிலுவை	நடப்பு	மொத்தம்	குறிப்பு
சொத்துவரி	2016-2017(ஏப்ரல் - மார்ச்)		2,794.00	2,794.00	தமிழ்நாடு நகராட்சிகளின் சட்டம் 13-வது பிரிவின்படி சொத்துவரி அரையாண்டு ஆரம்பித்த 60 நாட்களுக்குள் அதாவது முதல் அரையாண்டு வரி மே 31-ம் தேதிக்கு முன்னரும் இரண்டாவது அரையாண்டு வரி நவம்பர் 30-ம் தேதிக்கு முன்னரும் செலுத்தப்பட வேண்டும்.
				மொத்தம்	2,794.00
<p>ரூபாய் : இரண்டு ஆயிரத்து எழுநூற்று தொண்ணூற்று நான்கு மட்டும்</p> <p style="text-align: right;">L. Premnath வரி வசூலிப்பவர் 24.6.16</p> <p style="text-align: right;">செயல் அலுவலர் சிவகிரி பேரூராட்சி</p>					

துணிப்பையை கையில் எடுப்போம் பிளாஸ்டிக் பையை கைவிடுவோம்

குப்பைகளை தரம்பிரித்து வழங்குவோம் 'மழைநீரை சேமிப்போம்'

சிவகிரி பேரூராட்சி ஈ ரோடு மாவட்டம்

சொத்துவரி ரசீது

அசல்

வரிவிதிப்பு எண் : 5599
வரிவிதிக்கப்பட்டவரின் பெயர் : டி சின்னசாமி
விலாசம் : வளம் அரிசி ஆலை
: 18/128, 18A, 18B, 18C,
கவுண்டம்பாளையம்

பற்றுச் சீட்டு எண் : 9007
நாள் : 14/03/2016 12:49:16PM
பணம் விவரம் : ரொக்கம்

செலுத்துவோரின் பெயர் : டி சின்னசாமிவளம் அரிசி ஆலை
வசூலிக்கும் இடம் :

வார்டு எண் : 06

வரி விவரம்	வரி விதிப்பு காலம்	நிலுவை	நடப்பு	மொத்தம்	குறிப்பு
சொத்துவரி	2015-2016(அக்டோபர் - மார்ச்)		1,397.00	1,397.00	தமிழ்நாடு நகராட்சிகளின் சட்டம் 13-வது பிரிவின்படி சொத்துவரி அரையாண்டு ஆரம்பித்த 60 நாட்களுக்குள் அதாவது முதல் அரையாண்டு வரி மே 31-ம் தேதிக்கு முன்னரும் இரண்டாவது அரையாண்டு வரி நவம்பர் 30-ம் தேதிக்கு முன்னரும் செலுத்தப்பட வேண்டும்.
			மொத்தம்	1,397.00	
<p>குறியீடு : ஒரு ஆயிரத்து முன்னூற்று தொண்ணூற்று ஏழு மட்டும்</p> <p style="text-align: right;">L. Premnath வரி வசூலிப்பவர்</p> <p style="text-align: right;">செயல் அலுவலர் சிவகிரி பேரூராட்சி</p>					

19

GOVERNMENT OF TAMILNADU
ELECTRICAL INSPECTORATE

Web Site: www.tnei.tn.gov.in
Ph:0424-2215512

From

The Electrical Inspector,
Jawans Bhavan I Floor,
106, Gandhiji Road,
Erode-638 001.

To

Thiru.Valamm Rice Industries,
SF. No 1493/6, Goundampalayam,
Ammankovil- (Po),
Sivagiri- 638 109,
Erode Dist.

Letter No : 1064 /EI/ Erode /R-32/ 2016 Dated: 30.05.2016

Sir,

Sub Electricity – Generator Installations – Voltage up to and inclusive of 650V at Thiru. Valamm Rice Industries, SF. No 1493/6, Goundampalayam, Ammankovil, Sivagiri- 638 109, Erode Dist..(SC.No.04-041-007-736) - Inspection under Regulation 32 of Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010 -on 27.05.2016- Permission to Commission the DG set – Regarding

Ref: 1) .Your Lr.No.VRI/DGI 002/2016 .Dated : 25.05.2016 received on 25.05.2016 along with Completion report and chalan.
2) Inspection on 27.05.2016

Permission is hereby accorded to commission the Diesel Generator Set as given below inspected on 27.05.2016 under Regulation 32 of Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010 subject to the following conditions.

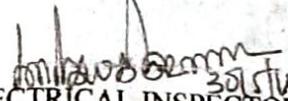
Details of DG Set	ALTERNATOR	ENGINE
Make	Kirloskar	Kirloskar
Sl. No.	ES3D015K200633	4H.8901/1521418
Rating	82.5 KVA, 415V	

Conditions:

1. The terms and conditions of the supplier/ TANGEDCO should be complied with
2. The Generator should not under any circumstances be run in parallel with the TANGEDCO Grid. Adequate measures should be taken by always maintaining Standard change over switches.
3. The permission granted now ceases to be valid when the Generator set is shifted from the above service connection.
4. It shall be the responsibility of the consumer to obtain any other necessary statutory Clearances/approval from the appropriate authorities.

5. The date of commissioning of the Generator set should be intimated to this office, with a copy to the Superintending Engineer/TANGEDCO/Erode, the Executive Engineer/TANGEDCO/O & M/South/Erode and the Chief Electrical Inspector to Government Chennai-600 032.

6. Tax on Consumption or Sale of Electricity using generator set should be remitted monthly and returns sent to this office as per Tamil Nadu Tax on Consumption of Sale of Electricity Act, 2003.


ELECTRICAL INSPECTOR
ERODE

Copy to: Thiru. C.Shanmugam, Vijayamangalam- 638 056

Copy to: The Executive Engineer/ O & M / TANGEDCO/ South/Erode

Copy to: The Superintending Engineer/TANGEDCO/Erode Electricity Distribution Circle / Erode

Copy Submitted to:

1. The Chief Electrical Inspector to Government, Chennai-32.
2. The Senior Electrical Inspector, Coimbatore- 18.



2101022
22.11.19

PN 340
PT 150

GOVERNMENT OF TAMIL NADU
CERTIFICATE OF VERIFICATION
SCHEDULE-VIII [See Rule 15 (3)]
Legal Metrology Act 2009

Stamping at Office / Site
Date: 22.12.2020

Office of the Inspector of Legal Metrology / Assistant Controller of Legal Metrology

செயல்பாட்டு அலுவலர் அலுவலகம்
செயல்பாட்டு அலுவலர், காரைக்கல் - 9.

No. ORIGINAL
2101597

Name of the Legal Metrology Officer

I hereby certify that I have this day verified and stamped / rejected the under mentioned Weights, Measures etc., belonging to M/S. Kalam Place, Sankarathurai.

Locality..... 18/12 - B, Cheendampalayam, Aramman Kovil, Sivagangai-638109

Quantity	DENOMINATION	WEIGHING INSTRUMENT		Measuring Instruments.	Verification Fee	Carriage Conveyance Adjusting Charges, etc.			
		Weights	Measures						
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

Make: DILIGENT
Model: ELP-050
Qty: 1
Capacity: 50000kg
Type: 100kg
Signature: Santhi
M/c no: 2K19D027
Car No: MG6001
Cam No: 1001

Total Rs. 4,100/- deposited Vide CASH Receipt No. 3978977 Dated 23.12.2020
 Repaired / Used by M/S. (S) Washray Siganthar, Salem Santhi
 Next verification due on 21/12/2021

Legal Metrology Officer
செயல்பாட்டு அலுவலர், காரைக்கல் - 9.

In the case of rejected weights, measures, etc., the Legal Metrology Officer shall give separate Certificate of rejection mentioning the reason of rejection against each item.

THE BOILER SHALL NOT BE OPERATED WITHOUT A REQUIRED QUALIFIED BOILER ATTENDANT
Acer-2--Job-18--370-2

No. 188/Ed 2020-21
DIRECTORATE OF BOILERS, TAMILNADU

Certificate for use of a boiler
(Regulation 389)

FORM VI

Registry Number of Boiler : T-10762 Type of Boiler : Horizontal multitubular

Boiler Rating : 112 m² . Place and year of manufacture : Coimbatore - 2015

Maximum continuous Evaporation :

Name of Owner : M/s. Vadamm Rice Industries.

Situation of Boiler : SFNO: 1493/6 Aoudam Palayam,
Ammar koud Po. Sivagiri - 638109

Repairs :

Remarks:

Hydraulically tested on 16/6/20 to 13.20 kg/cm²

I hereby certify that the above described boiler is permitted by me / the Director of Boilers under the provisions of Section 7/8 of the Boilers Act 1923, (Act V of 1923) to be worked at a maximum pressure of 10.54 Kg. per Square C.M. for the period from 16/6/20 to 15/6/21.

The loading of the DSL Safety valve is not to exceed 10.54 kg/cm²

I further certify that the main steam pipe tested hydraulically to a pressure of 16.0 Kg. per Square C.M. last on 27/2/16.

Fee Rs. 1000 Paid on 14/6/20

Dated at Sivagiri.

This 16th day of July 2020.

[Signature]
Competent Person

SENIOR ASSISTANT DIRECTOR OF BOILERS
ERODE CIRCLE, ERODE

Countersigned.

16/6/20
Director of Boilers

TAMILNADU FIRE - RESCUE SERVICES
FORM OF FIRE SERVICE LICENSE

Under Section 13 of the Tamil Nadu Service Act No. 40 of 1985 and with Tamil Nadu
Fire Service Rules 1990 – Appendix – III

Office of the District Office
Fire - Rescue Services
Erode District, Erode

License: 219/2018

L.Dis : 2774 / C1 / 2018

Your Ref. No : , Date : 14/03/2018

Date : 19 - 03 - 2018

Date of inspection 17/03/2018 inspected by Station Officer, Kodumudi License is hereby granted under section 13 of the Tamil Nadu Fire Service act, 1985 for running Rice Mill in the name of M/S VALAMM RICE INDUSTRIES within the jurisdiction of Kodumudi at the premises S.F. No.1493/6, Goundampalayam, Amman Kovil (Post), Sivagiri, Kodumudi Taluk, Erode District subject to the conditions noted there on and such other condition as may be prescribed.

CONDITIONS

1. (As per Col . 13 to Appendix V to the Rules under Section 13 of the Act)
2. This License is valid for one year from the date of issue.
3. The Applicant will also get permission / No objection Certificate from other Departments, if necessary.
4. If any extension or alteration is made in the existing building and also for changing of present business will also apply & get separate permission.
5. Height of the building 18 Feet
6. Installed the fire fighting Equipment should be maintained properly.
7. If any deviation for the conditions the licence automatically Cancelled.

(Official Seal with Date)



DISTRICT OFFICER
FIRE AND RESCUE SERVICES
ERODE DISTRICT, ERODE.

[Handwritten signature]

[Handwritten signature]

[Handwritten number: 01153]

To
M/S VALAMM RICE INDUSTRIES
S.F. No.1493/6, Goundampalayam,
Amman Kovil (Post), Sivagiri – 638 109,
Kodumudi Taluk,
ERODE DISTRICT.

23

TAMILNADU FIRE - RESCUE SERVICES
FORM OF FIRE SERVICE LICENSE

Under Section 13 of the Tamil Nadu Service Act No. 40 of 1985 and with Tamil Nadu
Fire Service Rules 1990 – Appendix – III

Office of the District Office
Fire - Rescue Services
Erode District, Erode

License: 716/ 2021
K.Dis : 8338 / C1 / 2021
Your Ref. No : --, Date : 29.09.2021

Date : 01-10-2021

Date of inspection **01.10.2021** inspected by **Station Officer, Kodumudi** License is hereby granted under section 13 of the Tamil Nadu Fire Service act, 1985 for-running **Rice Mill** in the name of **M/s. VALAMM RICE INDUSTRIES** within the jurisdiction of Kodumudi at the premises **S.F.No-1493/6, Goundampalayam, Amman Kovil (Post), Sivagiri-638109, Kodumudi Taluk, Erode District.** subject to the conditions noted there on and such other condition as may be prescribed.

CONDITIONS

1. (As per Col . 13 to Appendix V to the Rules under Section 13 of the Act)
2. This License is valid for one year from the date of issue.
3. The Applicant will also get permission / No objection Certificate from other Departments, if necessary.
4. If any extension or alteration is made in the existing building and also for changing of present business will also apply & get separate permission.
5. Height of the building **14 Feet**
6. Installed the fire fighting Equipment should be maintained properly.
7. If any deviation for the Above conditions the licence automatically Cancelled.

(Official Seal with Date)



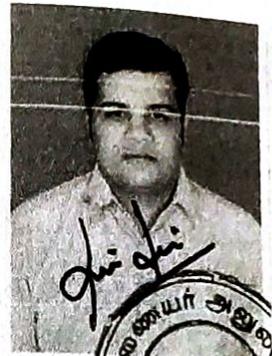
DISTRICT OFFICER
FIRE AND RESCUE SERVICE
ERODE DISTRICT,
ERODE.

To :
M/s. VALAMM RICE INDUSTRIES
S.F.No-1493/6, Goundampalayam,
Amman Kovil (Post), Sivagiri-638109,
Kodumudi Taluk,
ERODE DISTRICT.

Copy : Joint Director, Tamilnadu Fire & Rescue Services, West Region, Coimbatore-18



**GOVERNMENT OF TAMILNADU
COMMERCIAL TAXES DEPARTMENT
FORM B
CERTIFICATE OF REGISTRATION**



24

C.S.T Number 1330759

TIN 33606324889

This is to certify that **VALAMM RICE INDUSTRIES**
whose principal place of business is situated at :

Street Name : S.F.NO 1493/6, , GOUNDAMPALAYAM
Town /City : AMMAN KOVIL POST-SIVAGIRI VIA
State : TAMIL NADU
Pincode : 638109

Has been registered as a dealer under sec 7(1)/7(2) of The Central Sales Tax Act,1956 ,In The Office Of The Assistant Commissioner/Commercial Tax Officer

The Classes of Goods specified for the Purpose of sub-section 1 and 3 of Section 8 of The Act is/Are as Follows and sale of those goods in the course of inter-state trade to the dealer shall be taxable at the rate

Wholly -
Mainly Manufacturing
Partly -

(A) FOR RE-SALE

SNo	Category	Date of Effect	Commodity
1	ReSale	22-07-2015	PADDY AND RICE

(B) FOR USE IN MANUFACTURE OF PROCESSING OF GOODS FOR SALE

SNo	Category	Date of Effect	Commodity
1	Manufacturing	22-07-2015	PADDY, ELECTRICAL MOTORS AND PARTS, ACCESSORIES, RICE MILL MACHINERIES AND ALLIED MACHINERIES

(D) FOR USE IN GENERATION OR DISTRIBUTION OF ELECTRICITY

SNo	Category	Date of Effect	Commodity
1	Distributing	22-07-2015	GENERATOR

Additional Places of Business as Detailed Below:-
(a) In The State of Registration

(b) In Other States

The Dealer Keeps Ware Houses at The Following Places With In The State of Registration

This Certificate is Valid From 22nd July 2015

Until Cancelled

[Handwritten Signature] 06/08/2015

Place : ERODE (RURAL) (C)
Date : 05-08-2015

(Signature of Registering Authority)

Name

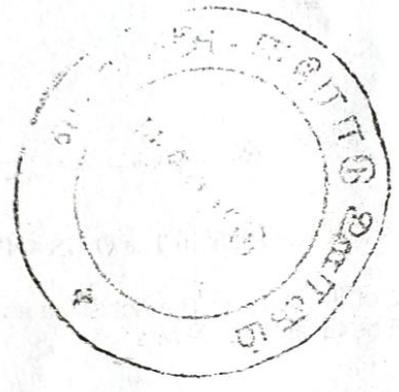
Designation Assistant Commissioner / CTO

G. GEETHA

**ASSISTANT COMMISSIONER (CT)
ERODE (RURAL), ERODE.**

[Handwritten] 5.8.15

(Office Seal)



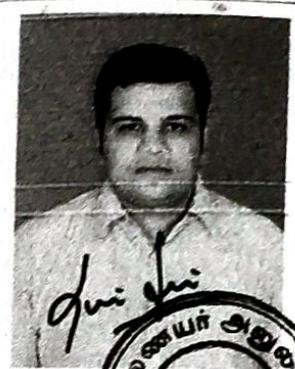


GOVERNMENT OF TAMILNADU
COMMERCIAL TAXES DEPARTMENT
TAMIL NADU VALUE ADDED TAX ACT, 2006

FORM D

[See rule 5(1)(a)]

CERTIFICATE OF REGISTRATION



This is to certify that **VALAMM RICE INDUSTRIES**
whose principal place of business is situated at :

Street Name : S.F.NO 1493/6, GOUNDAMPALAYAM
Town /City : AMMAN KOVIL POST-SIVAGIRI VIA
Location : ERODE (RURAL) (C)
State : TAMIL NADU
Pincode : 638109

Additional place of business is situated at :-

is registered as a dealer under the Tamil Nadu Value Added Tax Act, 2006 with

Tax Payer's Identification Number (TIN) : 33606324889

with effect from **22nd** day of **July** **2015**

Given under my hand and seal at on the **5th** day of **August** **2015**

(Signature of Registering Authority)

C. Geetha
06/08/2015

C.GEETHA

Name

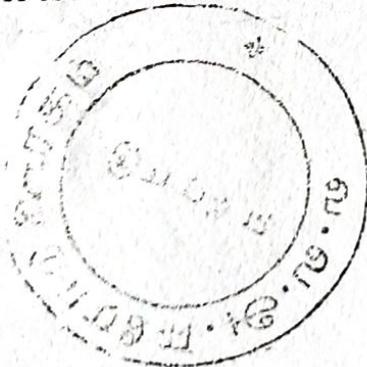
ASSISTANT COMMISSIONER (CT)

Designation

ERODE (RURAL) ERODE.

Place : **ERODE (RURAL) (C)**

Date : **05-08-2015**



5.8.15

Transaction ID : 134104388
Report generated on :

This is a system generated report.



தமிழ்நாடு உணவு பாதுகாப்பு மற்றும் மருந்து நிர்வாகத்துறை
(உணவு பாதுகாப்பு பிரிவு)
Government of Tamil Nadu
Tamil Nadu Food Safety and Drug Administration Department
(Food Safety Wing)

Issai 26

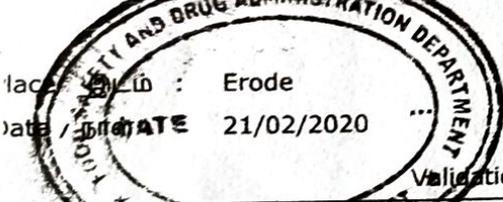
படிவம் 'சி' - உரிமம் / FORM 'C' - LICENSE
(ஒழுங்குமுறைகள் 2.1.4 (6) பார்க்க) - (See Regulation 2.1.4 (6))
உணவு பாதுகாப்பு மற்றும் தரங்கள் சட்டம், 2006-ன் கீழ் வழங்கப்படும் உரிமம்
LICENSE UNDER FOOD SAFETY AND STANDARDS ACT, 2006

உரிமம் எண் / License No. : 1 2 4 1 8 0 0 7 0 0 0 6 9 0

- Name & Registered Office Address of Licensee / உரிமத்திற்கான பதிவ பெற்ற அலுவலகத்தின் பெயரும் முகவரியும்: VALAMM RICE INDUSTRIES GOUNDAMPALAYAM, AMMAN KOVIL POST, SIVAGIRI, Erode (Tamil Nadu) - 638109
- Address of Authorized Premises / உரிமம் அங்கீகரிக்கப்பட்ட முகவரி: GOUNDAMPALAYAM, AMMAN KOVIL POST, SIVAGIRI, Kodumudi block, Erode(Tamil Nadu) -638109
- Kind of Business / வணிகத்தின் வகை: Manufacturer
- For dairy business details of location with address and capacity of Milk Chilling Centers (MCC)/Bulk Milk Cooling Centers (BMCs) /Milk Processing Units/Milk Packaging Unit owned by the holder of licensee/Registration Certificate /உரிமதாரருக்குபதிவுபெற்ற வணிகருக்கு சொந்தமான சிறிய அளவில் பால் குளிர்சூட்டும் மையம்/அதிக அளவில் பால் குளிர்சூட்டும் மையம்/பால் பதப்பதனிடும் பிரிவுபால் பொட்டலம் செய்யுமிடம் ஆகியவற்றின் இருப்பிட முகவரி மற்றும் நிறுவப்பட்ட மையத்தின் கொள்ளளவு : No

5. Category of License / உரிமத்தின் வகை : State
This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / உணவு பாதுகாப்பு மற்றும் தரங்கள் சட்டம், 2006-ன் கீழ் உரிமதாரர் முழுமையாக கடை பிடிக்க வேண்டிய அச்சட்டப்பிரிவுகளுக்குட்பட்டு இந்த உரிமம் வழங்கப்படுகிறது.

5. Validity Of License / உரிமத்தின் செல்லத்தக்க காலவரையறை : From 21 02 2020 To 09 02 2025



Stamp and Signature of the Designated Officer
நியமன அலுவலரின் கையப்பம் (முத்திரையுடன்)
DESIGNATED OFFICER,
Food Safety and Drug Administration Department,
Erode Revenue District Office

Issue / Renewal Date / துப்பித்தல் தேதி	Period of validity / செல்லுபடியாகும் காலம்	License Fee Paid / செலுத்தப்பட்ட உரிம கட்டணம்	Items of Food products authorized to Manufacture/ Re-pack/ Re-label	Installed handling Capacity / நிறுவப்பட்ட/ கையாளுதல் கொள்ளளவு	Signature Of Designated Officer / நியமிக்கப்பட்ட அதிகாரி கையெழுப்பம்
10/02/2018	09/02/2019	Rs.3000	Please refer to annexure for details.	Please refer to annexure for details	
10/02/2020	09/02/2025	Rs.15000.00(For Renewal)	Please refer to annexure for details.	Please refer to annexure for details	

The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above after which Rs. 100 per day will be charged up to the date of expiry.
Disclaimer-This License is only to commence or carry on food businesses and not for any other purpose.

DESIGNATED OFFICER,
Food Safety and Drug Administration Department,
Erode Revenue District Office No. 457



தமிழ்நாடு அரசு
தமிழ்நாடு உணவு பாதுகாப்பு மற்றும் மருந்து நிர்வாகத்துறை
(உணவு பாதுகாப்பு பிரிவு)
Government of Tamil Nadu
Tamil Nadu Food Safety and Drug Administration Department
(Food Safety Wing)

Issai

படிவம் 'சி' - உரிமம் / FORM 'C' - LICENSE
(ஒழுங்குமுறைகள் 2.1.4 (6) பார்க்க) - (See Regulation 2.1.4 (6))
உணவு பாதுகாப்பு மற்றும் தரங்கள் சட்டம், 2006-ன் கீழ் வழங்கப்படும் உரிமம்
LICENSE UNDER FOOD SAFETY AND STANDARDS ACT, 2006

உரிமம் எண் / Licence Number : 12418007000690

Items of Food products with capacities installed authorized to Manufacture/ Re-pack/Re-label

Other food processing units

Sl.No.	Product Description	Quantity (MT/Day)	Kind of Business
1	RICE 06.1	0.5	Manufacturer

Stamp and signature of Designated Officer,
நியமன அலுவலரின் கையொப்பம் (முத்திரை)
Food Safety and Drug

Administration Department,
Erode Revenue District (Code No. 007)

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) AT CHENNAI
O.A.NO.197 OF 2021 (SZ)**

Between

S.Yuvaraj,

S/o. Shanmugam,

And

The District Collector, Erode

And Others –Respondents

**COUNTER AFFIDAVIT ALONG
WITH DOCUMENTS FILED BY
THE 7TH RESPONDENT**

**M/s. R.PRABAKAR 2330/2009
P.MARUDHUPANDIYAN 1144/2018
S.SELVI 869/2021
9047588331/ 9486766871
COUNSEL FOR 7TH RESPONDENT**